

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1073
TO BE ANSWERED ON THURSDAY, THE 10th FEBRUARY 2022**

VACANCIES IN INDIAN LEGAL SERVICE

1073 Shri Subhas Chandra Bose Pilli :

Will the Minister of **Law and Justice** be pleased to state:

- a) whether 53 per cent (approx.) of sanctioned posts in the cadre of Indian Legal Services (ILS) are vacant, if so, reasons therefor;
- b) whether Government has held consultation with concerned agencies like DoPT, UPSC and SSC in this regard, if so, details thereof;
- c) whether 50 per cent vacancies exists in legislative department and its two wings, if so, the details thereof;
- d) whether Government has assessed the impact of such a large number of vacancies on its performance, if so, the details thereof; and
- e) the steps undertaken by Government to expedite filling-up of these vacancies in a time-bound manner?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

(a) to (e) – Presently around 63 out of 157 posts in the Indian Legal Service cadre are vacant, which works out to 40% of the total cadre strength in the Indian Legal Service cadre. Further in the Legislative Department, around 171 posts out of 461 posts are vacant, which works out to 37.09% of the total posts. However every effort is made by both the Departments to fill up the vacancies. DPC proposals for filling-up these vacancies falling under promotion quota out of these vacancies are regularly taken up with UPSC, the nodal authority to recommend appointments and this is an ongoing process.